

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

ORDER SHEET

Application No. 687/86 (T) of 198

Applicant

Respondent

(WP. NO. 3133/79)

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
26.6.86	<p>This writ petition is obtained from High Court of Karnataka, W/S. 29 of the Administrative Tribunal's Act. 1985.</p> <p>There are 4 respondents in this petition all of them are served, Respondents 1, 3, & 4 are represented ^{by counsel.}, R. 2 unrepresented. The respondents R 1, 3, 4 have filed objection statements. The above case is ready for being posted before bench.</p> <p>Now the date of posting is to be intimated to respondents and their Counsel. The intimation to the applicant may be sent through his Counsel.</p> <p>Hence, a date may be fixed for intimations to both the parties.</p> <p style="text-align: right;"><i>M</i> 26/6/86 C.O.</p>	

Date

Office Notes

Orders of Tribunal

Registrar:

Registers

Notice to parties
through advocates
if represented, otherwise
personally

Post the cable
number 22786

For fixing
date - for hearing

Jan
26/6

Notice issued to parties
through their respective
advocates & personally
to K2 on 3/7/86

3/7

22.7.1986

Mrs. Ravi Varma Kumar present
for applicant. Sh. M. S. Padma-
sajaiah, Senior standing Counsel
for Central Govt present for
Respondents. Post this case for
hearing on 29.7.1986

TSO

Lsf

22.7.86

28.7.86

Notice dt 24.7.86 issued
to R-2 in addition to file.

RL

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A.No. 687/86 (T) -3-
Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
29.7.86	<p>Sri. Ravivarana Kumar to Appl. Sri. M.S. Padmaswamy for respdt. appls. is adjourned to 11.8.86 at the request of both the parties.</p> <p style="text-align: center;">B.O. <u> </u> Coet. I.</p>	
1.8.86	<p>Letter from R.2 regarding notice received after the date of hearing is added to file.</p>	
11.8.86	<p>Both Side Counsel present. Case is adjourned to 18.8.86</p> <p style="text-align: center;">B.O. <u> </u> Coet. I.</p>	
18.8.86	<p>Sri. Ravivarana Kumar Adv. for applicant. Sri. M.S. Padmaswamy's advocate for respondent. present. application is adjourned to 25/8/86 at the request of both the parties.</p> <p style="text-align: center;">B.O. <u> </u> Coet. 2.</p>	

Date

Office Notes

Orders of Tribunal

25-8-86

Counsel for both
sides present. The
case is adjourned to
8-9-1986.

By order

[Signature]
25/8/86
Count-2

6-9-86

Counsel for both sides
present. Adjourned to 29-9-86

By order

[Signature]
8/9/86
Count-2

29-9-86

Shri Laxmanrao Kumar
Advocate, present for the
applicant. Shri Basavaraj
present for the respondent.
Heard both sides. Arguments
concluded. The case is
disposed of. ~~Order signed~~

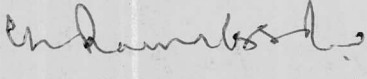

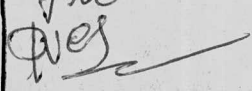
- 30

[Signature]
29/9/86
Count-2

**IN THE CENTRAL ADMINISTRATIVE
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BANGALORE**

A.No. 687/86.

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
28.9.86		<p>The grievance of the applicant is that he, being a Scheduled Caste (ST) candidate, was entitled to the 4th place in the roster instead of 21st place at which he was placed. According to the applicant's counsel, note (i) at the bottom of the list of promoted candidates to the cadre of LSG Clerks states that points 4 and 17 of Cycle I for ST have been dereserved. The counsel maintains that this note in the list was uncalled for, since the applicant was qualified to be appointed to either of the two posts at points 4 and 17. Counsel maintains further that there is a procedure prescribed for dereservation of reserved vacancies and certain conditions have also been laid down in paras 10.1 and 10.2 of Chapter 10 in the Brochure on Reservation for Scheduled Castes and Scheduled Tribes in Services, issued by the Government of India, Department of Personnel and Administrative Reforms, Ministry of Home Affairs in 1982. As the aforesaid procedure has not been followed and the relevant conditions fulfilled, we set aside the impugned list of candidates promoted to the LSG Clerks and direct the respondents 1,3 and 4 to draw a fresh list keeping in view the claim of the applicant and the provisions in the brochure referred to <u>supra</u>. This direction shall be complied with by the respondents within a month from the date of receipt of the order. The application is disposed of accordingly.</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div style="text-align: center;">  (CH. RAMAKRISHNA RAO) MEMBER (JM) 29.9.1986 </div> <div style="text-align: center;">  (L.H.A. REGO) MEMBER (AM) 29.9.1986 </div> </div> <p style="margin-top: 20px;">dms.</p>
28.10.86	<p>Copy of order dated 29.9.86 issued to parties is added to file </p>	

Date

Office Notes

Orders of Tribunal

The applicant has sent
an IA dt 19-12-86
by post, in which
he alleges that the
orders of the Hon.ble
Tribunal ~~have not been~~
carried out by the
Respondent.

~~Orders~~
The judgment dt
29-9-86 in this case was
issued all on 28-10-86

23/12
Borden
are passed on
see letter dated
(4.12.86) to the
1-1-87

I A I For Extension of
Time for complying
Order in A Nos. 687 & 688/86

Advocate for
the Respondent has
filed an I A u/s 151
of Cp C R/w Sec 227(2)
above Tribunal Act
that for the reasons
stated there in it
prayed that this
Hon.ble Tribunal

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Appn No 687/86 (T)

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
	<p>Play please be extended the time for complying with the direction of this court</p> <p>Slage</p> <p>This Appnis heard and disposed of on 29-9-86 the bench comprised of Honble. Member (T) Ramakrishna Reddy and L. H. A. Reddy</p> <p>To post the Appnis for order be done bench.</p> <p>B. 2/2 R. 2/2/87</p> <p>Registrar Post in D.O. 5/2/87 S. 5/2/87 S. 5/2/87</p>	

Date	Office Notes	Orders of Tribunal